GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 839

TO BE ANSWERED ON WEDNESDAY, 26TH JUNE, 2019

ELECTORAL REFORMS

839. SHRI T. N. PRATHAPAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether many significant electoral reforms such as curbing the use of black money to fund election etc. as recommended by a committee on electoral reforms are pending;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) the steps taken by the Government to bring in electoral reforms to make the election process transparent;
- (d) whether the Government is ready to implement further electoral reforms to ensure transparency in the wake of constant complaints against EVM tampering and manipulation of election result; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (c): The Law Commission of India in its 255th report has made several recommendations on "Electoral Reforms" which, *inter-alia*, include regulation of finances of political parties aimed at curbing use of black money in elections. The recommendations of the Law Commission are under consideration of the Government.

(d) and (e):The Election Commission of India has informed that the EVMs used by them are non-tamperable both due to the technological measures, and also due to strict administrative and security procedures laid down in this regard. The machine used by the Commission is a stand-alone, non-networked and one time programmable one, which is neither computer controlled, nor connected to the internet or any network and hence cannot be hacked. The machine is electronically protected to prevent any tampering/manipulation. The programme used in these machines is burnt into a one-time programmable/masked chip so that it cannot be altered or tampered with.
